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PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

GUJARAT CONTROL OF TERRORISM AND ORGANISED CRIME (AMENDMENT) BILL, 2026.

GUJARAT BILL NO. 2 OF 2026.

A BILL

further to amend the Gujarat Control of Terrorism and Organised Crime Act, 2015.

It is hereby enacted in the Seventy-seventh Year of the Republic of India as follows:

1. (1) This Act may be called the Gujarat Control of Terrorism and Organised Crime (Amendment) Act, 2026.
- (2) It shall come into force on such date as the State Government by notification in the *Official Gazette*, appoint.

Short title and commencement.

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| 10. | In the principal Act, in section 11, for the word “Code”, the word “Sanhita” shall be substituted. | Amendment of section 11 of Guj. 24 of 2019. |
| 11. | In the principal Act, in section 12, in sub-section (1), for the word “Code”, the word “Sanhita” shall be substituted. | Amendment of section 12 of Guj. 24 of 2019. |
| 12. | In the principal Act, in section 13, in sub-section (1), for the word “Code”, the word “Sanhita” shall be substituted. | Amendment of section 13 of Guj. 24 of 2019. |
| 13. | In the principal Act, in section 14, for the word “Code”, the word “Sanhita” shall be substituted. | Amendment of section 14 of Guj. 24 of 2019. |
| 14. | In the principal Act, in section 15,- | Amendment of section 15 of Guj. 24 of 2019. |
| 47 of 2023. | (a) in sub-section (1), for the words and figures “Code or the Indian Evidence Act, 1872”, the words and figures “Sanhita or the Bharatiya Sakshya Adhiniyam, 2023” shall be substituted; | |
| | (b) in sub-section (2), the words “terrorist act or an” shall be deleted. | |
| 15. | In the principal Act, in section 16,- | Amendment of section 16 of Guj. 24 of 2019. |
| 47 of 2023. | (a) in sub-section (1), for the words and figures “Code or the Indian Evidence Act, 1872”, the words and figures “Sanhita or the Bharatiya Sakshya Adhiniyam, 2023” shall be substituted; | |
| | (b) in sub-sections (5), (6) and (7), the words “Chief Metropolitan Magistrate or the” shall be deleted. | |
| 16. | In the principal Act, in section 17, in sub-section (1), for the word “Code”, the word “Sanhita” shall be substituted. | Amendment of section 17 of Guj. 24 of 2019. |
| 17. | In the principal Act, in section 18, - | Amendment of section 18 of Guj. 24 of 2019. |
| | (a) in sub-section (5), | |
| | (i) in clause (a), for the words and figures “section 82 of the Code”, the words and figures “section 84 of the Sanhita” shall be substituted; | |
| | (ii) in clause (b), for the words and figures “sections 83 to 85 of the Code”, the words and figures “sections 85 to 88 of the Sanhita” shall be substituted; | |
| | (b) the words “terrorist act or”, wherever they occur, shall be deleted. | |
| 18. | In the principal Act, in section 20, - | Amendment of section 20 of Guj. 24 of 2019. |
| | (a) in sub-section (1), for the words, brackets and figure “clause (c) of section 2 of the Code”, the words, brackets and figure “clause (g) of sub-section (1) of section 2 of the Sanhita” shall be substituted; | |
| | (b) in sub-section (2), for the words and figures “Section 167 of the Code”, the words and figures “Section 187 of the Sanhita” shall be substituted; | |
| | (c) in sub-section (3), for the words and figures “section 438 of the Code”, the words and figures “section 482 of the Sanhita” shall be substituted; | |
| | (d) for the word “Code”, wherever it occurs, the word “Sanhita” shall be substituted; | |
| | (e) in the marginal note, for the word “Code”, the word “Sanhita” shall be substituted. | |

- Amendment of section 21 of Guj. 24 of 2019.** **19.** In the principal Act, in section 21, the words “terrorist act or”, occurring at two places, shall be deleted.
- Amendment of section 22 of Guj. 24 of 2019.** **20.** In the principal Act, in section 22, in sub-section (1), for the word “Code”, the word “Sanhita” shall be substituted.
- Amendment of section 23 of Guj. 24 of 2019.** **21.** In the principal Act, in section 23, the words “terrorist act or” shall be deleted.

STATEMENT OF OBJECTS AND REASONS

The State Government has enacted the Gujarat Control of Terrorism and Organised Crime Act, 2015 to curb the menace of terrorist acts and the organized crimes by making special provisions for prevention and control of terrorist acts and for coping with criminal activities by organised crime syndicates after receiving the assent of the President.

The Bharatiya Nyay Sanhita, 2023 (45 of 2023) has however, been enacted by the Central Government repealing the Indian Penal Code, 1860 (45 of 1850) by thoroughly revising the provisions of the Indian Penal Code and adding certain new kind of offences including terrorist acts. The State Government therefore, considers to delete the offences of terrorist acts from the Gujarat Control of Terrorism and Organised Crime Act, 2015 so that no overlapping in the investigation of the terrorist acts take place.

The Bill seeks to amend the Gujarat Control of Terrorism and Organised Crime Act, 2015 to achieve the aforesaid objects.

HARSH SANGHAVI,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill involves delegation of legislative powers in the following respects, namely:-

Clause 1.- Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of legislative powers as aforesaid is necessary and is of a normal character.

Dated the 12th February, 2026.

HARSH SANGHAVI.

By order and in the name of the Governor of Gujarat,

K. M. LALA,

Gandhinagar,

Dated the 12th February, 2026.

Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

